

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 1**

**New IA/3421/ND/2023 in IB/204/ND/2021**

**IN THE MATTER OF:**

Union Bank Of India	...	Applicant
Versus		
M/s. Supertech Ltd	...	Respondent

**Order under Section 7 of IBC, 2016.**

**Order delivered on 07.07.2023**

**CORAM:**

**MR. P.S.N. PRASAD,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. BINOD KUMAR SINHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	: Mr. Darpan Wadhwa, Sr. Adv. Mr. Angad Varma, Mr. Nikhil Mehndiratta, Mr. Toyesh Tewari, Ms. Divita Vyas, Adv.
For the RP	: Ms. Himani Chhabra, Adv.

**ORDER**

Heard the submissions made by Learned Counsel for the applicant. This is an application filed under Section 60(5)(b) of Insolvency & Bankruptcy Code, 2016 read with Rule 11 of NCLT Rules, 2016 against the rejection of partial claim of the applicant, along with supporting affidavit. We have heard the submissions made by Learned Counsel for the applicant as well as Learned Counsel for the Resolution Professional. Learned Counsel for the Resolution Professional has submitted that a complete copy of the application has not been received. Learned Counsel for the applicant may serve a copy of this application as filed before this Tribunal to the Learned Counsel for the Resolution Professional. Let reply be filed within two weeks, with copy in advance to the other side.

Let this matter be posted to 28.07.2023.

**Sd/-**  
**DR. BINOD KUMAR SINHA**  
**MEMBER (TECHNICAL)**

Mukesh

**Sd/-**  
**P.S.N. PRASAD**  
**MEMBER (JUDICIAL)**